

**SCHEME FOR ENGAGING LEGAL RESEARCHER  
IN RAJASTHAN HIGH COURT**

Whereas sanction of 38 Legal Researcher on fixed honorarium basis, for their attachment with Hon'ble High Court Judges, has been issued by the Government of Rajasthan, with a view, that the attached Legal Researcher may assist Hon'ble Judge in Judicial work e.g. Searching out case Law, articles, papers, taking down notes of arguments and preparing notes about facts of the case etc. as also in administrative work, and preparing of speech / articles etc. which add and enrich knowledge and experience of concerned Legal researcher also.

Therefore, to obtain services of best incumbents, and with a view to keep transparency in the mode, and modality of engaging such Legal Researcher; providing qualification / method of selection, brief job chart, general conditions of job etc. Hon'ble Chief Justice, while exercising power conferred vide Article 229 of the Constitution of India, hereby provides following guidelines:-

**1. Title:**

The guidelines provided herein after shall be called "Scheme for engaging Legal Researcher in Rajasthan High Court."

**2. Definitions:**

Unless there is anything repugnant in the subject or context-

- (i) Chief Justice means Hon'ble Chief Justice of Rajasthan High Court.
- (ii) Judge means Hon'ble Judge of Rajasthan High Court.
- (iii) Legal Researcher means Legal Researcher recruited under this Scheme.
- (iv) Schedule means schedule given at the end of these guidelines.
- (v) Website means official website of Rajasthan High Court as may be uploaded from time to time. (At present it is <http://hcraj.nic.in>)
- (vi) Universities / Colleges / Institutions shall mean the Universities / Colleges / Institutions established by law in India.

**3. Term and nature of engagement:**

- (i) *Legal Researcher shall be engaged on pure temporary contractual basis initially for a term of one year but with extension for further period of 4 years or till the retirement of concerned Hon'ble Judge whichever is earlier subject to his/her performance to the satisfaction of Hon'ble Judge with whom he/ she is attached, which shall not entail person concerned to claim any regular appointment.*
- (ii) One Legal Researcher shall be attached with Hon'ble the Chief Justice so also one with each Hon'ble Judge.
- (iii) Premature discharge of the assignment given to Legal Researcher without any notice shall be Lawful, provided that the Hon'ble Judge with



whom concerned Legal Researcher is attached, makes recommendation in writing to the Hon'ble Chief Justice.

- (iv) A Legal Researcher intending to leave assignment at pre-mature stage shall be required to give prior notice of three months, or residuary term of assignment, whichever ever is less.

**4. Method of Selection:**

- (i) *Legal Researcher shall be selected by notifying requirement as and when the vacancy would arise. Requirement would be notified Hon'ble Judge wise and the applications would also be invited Hon'ble Judge wise. The proforma of abridged advertisement shall be as is prescribed in Schedule-I.*
- (ii) *Applications will be invited from the willing candidates in Proforma prescribed in Schedule-II. Simultaneous to this process, the Registrar, Universities/ Colleges/ Institutions may also be intimated about the requirement, requesting to persuade and forward applications of willing candidates along-with their recommendation.*
- (iii) *Notice for last date of submission of application forms, intimation for appearing in interview and letters of offer shall be published on the official website.*

**5. Examination Fee:**

Every candidate shall pay Rs.100/- as examination fee through Demand Draft or Postal Order to be drawn in the name of Registrar General of Rajasthan High Court.

**6. Selection of Legal Researcher :**

- (i) *Applications for appointment of Legal Researcher will be placed before the Hon'ble Judge concerned. Under the directions of Hon'ble Judge concerned, shortlisting of the applications may also be done on the basis of academic carrier and extra curricular achievements of the incumbents.*
- (ii) *Selection of the Legal Researcher will be made by Hon'ble the Chief Justice or the Hon'ble Judge concerned after interviewing the candidates for assessing their suitability.*

**7. Age and Nationality:**

- (i) A candidate must not have attained the age of 33 years on 1<sup>st</sup> January preceding the last date fixed for submission of the application.
- (ii) He must be citizen of India.

**8. Qualifications:**

- (i) A candidate must be a fresh law graduate or post graduate in law from Universities/ College/ Institutions established by law in India.

